

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-214
IB-952/ND/2020

IN THE MATTER OF:

INDERJIT MONGIA PROP ASHENDER ENTERPRISES

....Applicant

Vs.

MEDEOR HOSPITAL LIMITED

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 24.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Parveen Kumar

For the Respondent :

ORDER

None present on behalf of the respondent. Mr. Parveen Kumar has appeared on behalf of the applicant and submitted that he has not received the copy of the reply as yet.

In the light of the submissions, when we have gone through the order dated 29.10.2020 then we noticed that last opportunity was given to the respondent to file the reply within two weeks' from 29.10.2020 but no reply has been filed as yet. Therefore, respondent is debarred from filing the reply. List the case for further hearing on **15.12.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)